

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 2735/2012

New Delhi, this the 9<sup>th</sup> day of August, 2016

**HON'BLE MR. P.K. BASU, MEMBER (A)**  
**HON'BLE DR. BRAHM AVTAR AGRAWAL, MEMBER (J)**

Kapoor Chand,  
Security Hawaldar,  
Badge No.443,  
S/o Shri Mawasi Ram,  
R/o House No. RZF-1/203,  
Gali No.2, Mahavir Enclave,  
Palam, New Delhi-110045.

.. Applicant

(By Advocate: None)

Versus

Delhi Transport Corporation,  
I.P. Estate,  
New Delhi-110002  
Through Chairman-cum-Managing Director)

.. Respondent

(Through Shri S.B. Shah, Sr. Clerk, Departmental Representative)

**ORDER (ORAL)**

**By Hon'ble Mr. P.K. Basu**

Learned counsel for the applicant, Shri Anil Mittal, sought adjournment on 22.09.2015, 26.10.2015, 11.01.2016, 16.03.2016 and 22.04.2016 through proxy counsel. Even today, none appears for the applicant.

2. It seems that the applicant is no longer interested in pursuing this matter. The O.A. is, therefore, dismissed in default for non-prosecution. No costs.

**(Dr. Brahm Avtar Agrawal)**  
**Member (J)**

**(P.K. Basu)**  
**Member (A)**

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